



Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
(Acquittal Section) Civil Secretariat
(Jammu/Srinagar)

Notification
Jammu, the 12th October, 2017.

SRO ⁴²⁹ - In exercise of the powers conferred by sub-section (1) of section 492 of the Code of Criminal Procedure, Samvat 1989, the Government hereby appoints Sh Prem S.Pawar, Advocate, J&K High Court, Jammu as Special Public Prosecutor in the case titled State Vs Chanchal Singh and others involving offences punishable under section 306 RPC, FIR No90/2016 pending before the Court of Ld. First Additional Sessions Judge, Jammu.

By Order of the Government of Jammu and Kashmir.

Sd/-
(Abdul Majid Bhat)
Secretary to Government,
Department of Law Justice and Parliamentary Affairs.

No.LD (ACQ) 2017/265-Jammu.

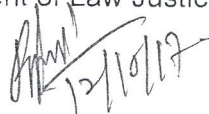
Dated: - 12 - 10 - 2017.

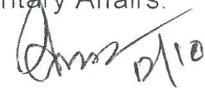
Copy to the:-

1. Principal Secretary to Government, Home Department.
2. Director General of Police, J&K Srinagar.
3. Registrar General, J&K, High Court, Srinagar.
4. First Additional Sessions Judge, Jammu.
5. Director Prosecution, J&K PHQ, Srinagar.
6. Director Litigation, Jammu.
7. Sh.Prem S.Pawar, Advocate J&K High Court, District Courts Jammu for information and necessary action. He shall not be entitled to any fee or remuneration from the State for conducting this case on behalf of State.
8. First Additional Public Prosecutor, Jammu.
9. General Manager, Government Press, Jammu for publication in the Government Gazette.
10. SRO Section, Department of Law Justice and Parliamentary Affairs (W.7.S. C).


(Gh Nabi Mir) 12/10/2017

Deputy Legal Remembrancer,
Department of Law Justice and Parliamentary Affairs.


12/10/17


12/10